

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**S. Tax Miscellaneous Application No. 77245 of 2019
AND
S. Tax Appeal No. 227 of 2011**

Arising out of Order-In-Appeal No.23/BOL/2011 Dated 16/03/2011 passed by Commissioner (Appeal-IV), Central Excise, Kolkata.

Commr. of CX, Bolpur

Sian, Bolpur, Distt. Birbhum,
West Bengal-731204

Appellant (s)

VERSUS

M/s. Jai Balaji Industries Ltd.

Banskopa, Rajbandh,
Durgapur

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant
None for the Respondent

CORAM:

**HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

**MISC. ORDER NO.75121/2020
FINAL ORDER NO.75171/2020**

Date of Hearing : 28 January 2020
Date of Decision : 28 January 2020

PER BENCH:

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

2. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

S. Tax Appeal No. 227 of 2011

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. V. Subba Rao)
Member (Technical)

Pooja